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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH  
AT HYDERABAD.

O.A.No. 282 of 1999.

Date of decision: February 23, 1999

Between:

L. Sri Ramulu.. .. Applicant.

and

1. The General Manager, Security Printing Press, Mint Compound, Central Govt. Department, Saifabad, Hyderabad.
2. The District Employment Officer, Hyderabad District Employment Exchange (Labour), Musheerabad, Hyderabad.

Respondents.

Counsel for the Applicant: Sri K. Nagessar Reddy

Counsel for Respondents: Sri P. Phalguna Rao  
Sri P. Naqeeb Rao

CORAM:

THE HON'BLE SRI JUSTICE O.H.NASIR, VICE CHAIRMAN  
THE HON'BLE SRI H.RAJENDRA PRASAD, MEMBER (ADMN)

: ORDER:

ORAL ORDER (PER HON'BLE SRI JUSTICE O.H.NASIR, VICE CHAIRMAN)

Heard Sri K.Nagessar Reddy, learned counsel for the Applicant and Sri P. Phalguna Rao, learned counsel for the Respondents.

The Applicant is an aspirant for the post of Vendor in the Respondent No.1's organisation. The applicant relies upon the decision of the Hon'ble Supreme Court in the case of the EXCISE SUPERINTENDENT, MALKAPATNAM, KRISHNA DISTRICT, A.P. Vs. K.B.N.VISWESWARA RAO

AND OTHERS (1996(6)Scale 676) to contend that the Respondent No.1 has to consider his candidature even if his name is not sponsored by the District Employment Exchange.

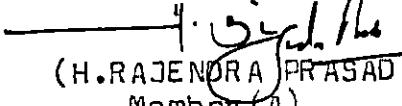
He also relies on the order dated 12.10.1998 passed by this Tribunal in O.A.No.1356/98.

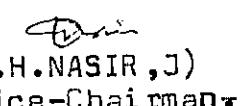
After the decision of the Hon'ble Supreme Court, the DOPT have issued instructions on 18.5.1998 to all the Departments to consider the candidature of all the candidates who apply direct along with the candidates sponsored by the Employment Exchange.

In the light of the above, it becomes necessary to direct the Respondent No.1 to admit the applicant to appear for the interview for selection to the post of Vendor as and when it is scheduled to take place. The candidature of the applicant shall be considered along with those who have been sponsored by the District Employment Exchange provided he possesses the requisite qualifications and eligibility criteria for the post in question.

With the above direction, the O.A., is disposed of. No order as to costs.

NOTE:  
C.C. by 24.2.1999.  
(B.O.)

  
(H.RAJENDRA PRASAD)  
Member (A)

  
(D.H. NASIR, J.)  
Vice-Chairman

Date: 23-2-1999.  
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Dictated in open Court.

